

CHECKLIST

S.No.																				
(i)	Name of the Applicant																			
(ii)	PAN																			
(iii)	Name and Designation of principal officer, Contact No. and email																			
(iv)	Address																			
(v)	Legal Status (Select one of the following options Body or authority or Board or Trust or Commission)	<table border="1"> <thead> <tr> <th>S.no</th> <th>Legal Status</th> <th></th> </tr> </thead> <tbody> <tr> <td>(a)</td> <td>Body</td> <td><input type="checkbox"/></td> </tr> <tr> <td>(b)</td> <td>Authority</td> <td><input type="checkbox"/></td> </tr> <tr> <td>(c)</td> <td>Board</td> <td><input type="checkbox"/></td> </tr> <tr> <td>(d)</td> <td>Trust</td> <td><input type="checkbox"/></td> </tr> <tr> <td>(e)</td> <td>Commission</td> <td><input type="checkbox"/></td> </tr> </tbody> </table>	S.no	Legal Status		(a)	Body	<input type="checkbox"/>	(b)	Authority	<input type="checkbox"/>	(c)	Board	<input type="checkbox"/>	(d)	Trust	<input type="checkbox"/>	(e)	Commission	<input type="checkbox"/>
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(e)	Commission	<input type="checkbox"/>																		
(vi)	Whether the applicant is a company	Yes/no																		
(vii)	Name of Central or State Act by/under which the applicant has been established or constituted. Please also provide the reference to the relevant section and clause of the Central or State Act by/under which the applicant has been established or constituted.																			
(viii)	Activities to be carried out as per the Central or State Act by/under which the applicant has been established or constituted as referred in (vii)																			

(ix)	Nature of Activities actually carried out by the applicant. (In case of multiple activities undertaken tick all applicable activities)	S.no	Nature of Activity		
		(a)	dealing with and satisfying the need for housing accommodation;	<input type="checkbox"/>	
		(b)	planning, development or improvement of cities, towns and villages;	<input type="checkbox"/>	
		(c)	regulating, or regulating and developing, any activity for the benefit of the general public;	<input type="checkbox"/>	Specify the activity for the benefit of general public
		(d)	regulating any matter, for the benefit of the general public, arising out of the object for which it has been created	<input type="checkbox"/>	Specify the activity for the benefit of general public/matter being regulated.
(e)	Any other activity	<input type="checkbox"/>	Provide details		
(x)	Whether applicant has been granted approval under sub-clause (iv), (v), (vi), (via) of clause (23C) of section 10 of the Act.	: Yes/No			
(xi)	If yes in (x) provide details of the approval including certification in Form No. 10AC/ Form No. 10AD				

(xii)	Whether application for approval under sub-clause (iv), (v), (vi), (via) of clause (23C) of section 10 of the Act has ever been rejected.	: Yes/No
(xiii)	If yes in (xii) provide the details of rejection including the order for rejection in Form No. 10AD	
(xiv)	Whether the application for approval under sub-clause (iv), (v), (vi), (via) of clause (23C) of section 10 of the Act has been filed but it has neither been approved nor rejected?	: Yes/No
(xv)	Whether applicant is notified/ had been notified earlier under clause (46) of section 10?	: Yes/No
(xvi)	If yes in (xv) provide details of the notification number and date of notification.	
(xvii)	Whether the application for notification under clause (46) of section 10 has ever been rejected?	: Yes/No
(xviii)	If yes in (xvii) provide reasons for rejection of the application including copy of order of rejection	
(xix)	Whether the application for notification under clause (46) of section 10 has been filed but it has neither been approved nor rejected?	: Yes/No
(xx)	Whether applicant has been granted registration under section 12A of the Act.	: Yes/No
(xxi)	If yes in (xx) provide details of the registration including copy of order in Form No 10AC/ Form No 10AD	

(xxii)	Whether application for registration under section 12A of the Act has ever been rejected.	: Yes/No				
(xxiii)	If yes in (xxii) provide the details of rejection including the order for rejection in Form No. 10AD etc.					
(xxiv)	Whether the application for application for registration under section 12A of the Act has been filed but it has neither been approved nor rejected?	: Yes/No				
(xxv)	Whether annual accounts including balance sheet, profit and loss account or income and expenditure Statement of the applicant for the last three financial years have been enclosed?	: Yes/No/Not applicable		If No or Not applicable then provide reasons.		
(xxvi)	Whether the income tax returns of the applicant for the last three financial years have been enclosed?	: Yes/No/Not applicable		If No or Not applicable then provide reasons.		
(xxvii)	Whether a copy of the latest 3 assessment orders, if any, of the applicant have been enclosed?	: Yes/No/Not applicable		If No or Not applicable then provide reasons.		
(xxviii)	If applicant is undertaking multiple activities, provide the revenue generated from each activity during the last three financial years	S.n	Nature of Activity	Revenue Year 1	Revenue Year 2	Revenue Year 3
				dd/mm/yyyy to dd/mm/yyyy	dd/mm/yyyy to dd/mm/yyyy	dd/mm/yy to dd/mm/yy
		(a)	Activity undertaken in respect of the purpose as provided in clause (46A) of section 10 i.e. (a) to (d) of			

